

### Konark Tourist Complex

847. SHRI PRADYUMNA K. BAL: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the reasons for which Konark tourist complex has been neglected although it is regarded as one of the rare Architectural wonders of the world; and

(b) the steps Government have taken to build the new tourist complex there?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOT-TAM KAUSHIK): (a) and (b). In the earlier Plan periods, the Department of Tourism had constructed a Tourist Bungalow at Konark which is now being run as Travellers' Lodge by the Indian Tourism Development Corporation. Similiary, the State Government constructed a Tourist Bungalow at Konark. 50 per cent of the cost of which was shared by the Department of Tourism. In the Fifth Plan the development of tourist facilities at Konark has been included under the Cultural Tourism programme of the Department of Tourism. Accordingly, a master plan (land-use plan) of the area surrounding the sun temple has been prepared, location of facilities indicated and environmental planning also incorporated in the master plan. On the finalisation of the master plan in consultation with the Archaeological Survey of India and the State Government, responsibilities will be assigned to the agencies concerned for the implementation of the master plan.

### Release of persons detained for Economic Offences

848. SHRI F. H. MOHSIN: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) the number of persons released after the present Government

came into power out of those who were detained on charge of economic offences; and

(b) whether Government intend to take any other action against them?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) Consequent upon revocation of internal emergency of 21st March, 1977, 2034 smugglers and foreign exchange racketeers were released from detention under the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974. 151 more detenus were released upto 4th June, 1977, after the present Government came into power.

(b) Necessary action under the normal laws is being taken against them.

### Transfer of Pay and Accounts Office from Mathura to Nasik Road

849. SHRI SHAMBHU NATH CHATURVEDI: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) the reasons for the proposed transfer to Pay and Accounts office (ORs) Artillery from Mathura to Nasik Road Camp;

(b) whether there is no residential accommodation available at Nasik Road camp for the members of the staff and their families and educational and medical facilities are also lacking; and

(c) if so, whether Government propose to reconsider the matter in view of the hardships this transfer is likely to entail to the members of the staff?